



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 060/01106/2021

DATED THIS THE 30th DAY OF SEPTEMBER, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Maninder Jit Singh son of Late Sh. S. Dhanwant Singh age 59 years working on the post of Superintendent in the office of The Assistant Commissioner, Central Goods and Service Tax (CGST) Division, Batala, G.T. Road, Batala – 143505 (resident of # 394, Green Avenue, Amritsar – 143001)

....Applicant

(By Advocate Sh. Pankaj Mohan Kansal – through video conference)

Vs.

1. Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110001. E-mail : jsrev@nic.in
2. The Chairman, Central Board of Indirect Taxes and Customs, Ministry of Finance, North Block, New Delhi – 110001. E-mail : chmn-cbic@gov.in
3. The Principal Commissioner, Central Goods and Service Tax (CGST) (Cadre Controlling Authority), CGST Commissionerate, Central Revenue Building, Plot No. 19, ISBT Road, Sector – 17, Chandigarh – 160017. E-mail : prcommr-chd@gov.in
4. The Assistant Commissioner, Central Goods and Service Tax (CGST) Division, Batala – 143505 prcommr-chd@gov.in

.....Respondents

O R D E R (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to respondents to grant him the benefit of MACP in the grade pay of Rs. 4800/- w.e.f. 19.12.2012.
2. Learned counsel for the applicant submitted that before filing the present Original Application, the applicant had submitted a representation dated 10.01.2019 (Annexure A-1) which was followed by a reminder letter dated 15.01.2020 (Annexure A-3). However, the respondents have still failed to take a decision over the applicant's said representation.
3. Learned counsel further submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to respondents to decide his pending representation within a time frame.
4. Keeping in view the aforesigned limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
5. Accordingly, the Original Application is disposed of with a direction to The Principal Commissioner, Central Goods and Service Tax, CGST Commissionerate, Chandigarh to decide the applicant's pending representation dated 10.01.2019 (Annexure A-1) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.



(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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